

**FIR No. 174/2020  
PS : Sarai Rohilla  
U/s 379/411/34 IPC  
State Vs. Rehan @ Bilal**

**(Through Video Conferencing)**

25.06.2020

**Application for release the accused Rehan @ Bilal on personal bond.**

Present: Ld. APP for the State  
Counsel for accused.

Counsel for accused has submitted that accused Rehan @ Bilal has been granted bail by this Court on 13.03.2020 but due to his poorness and less resources, accused Rehan @ Bilal has not been able to produce surety bond.

Heard.

Considering all the facts and circumstances of the present case and the current situation, accused Rehan @ Bilal is directed to be released on bail on furnishing personal bond in the sum of Rs. 5,000/- subject to the satisfaction of concerned jail superintendent. Accused Rehan @ Bilal be released from JC if not required in any other case.

Copy of the order be sent to jail through email [daksection.tihar@gov.in](mailto:daksection.tihar@gov.in) and also be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email.

  
**(Chander Mohan)  
MM-04/Central:  
Delhi/25.06.2020**

**FIR No. 175/2020  
PS : Sarai Rohilla  
U/s 379/411/34 IPC  
State Vs. Rehan @ Bilal**

**(Through Video Conferencing)**

25.06.2020

**Application for release the accused Rehan @ Bilal on personal bond.**

Present: Ld. APP for the State  
Counsel for accused.

Counsel for accused has submitted that accused Rehan @ Bilal has been granted bail by this Court on 13.03.2020 but due to his poorness and less resources, accused Rehan @ Bilal has not been able to produce surety bond.

Heard.

Considering all the facts and circumstances of the present case and the current situation, accused Rehan @ Bilal is directed to be released on bail on furnishing personal bond in the sum of Rs. 5,000/- subject to the satisfaction of concerned jail superintendent. Accused Rehan @ Bilal be released from JC if not required in any other case.

Copy of the order be sent to jail through email [daksection.tihar@gov.in](mailto:daksection.tihar@gov.in) and also be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email.

  
**(Chander Mohan)**  
**MM-04/Central:**  
**Delhi/25.06.2020**